

directly from India, not through the cease-fire line out directly, and whether the Government have taken or are taking sufficient precautionary measures in respect of certain shady elements, collaborators with Pakistan, going through India, in the light of these developments.

Shri Nanda: It is among their duties to do that, and as I said before, I cannot give any manner of assurance that the things are going to be absolutely quiet. It depends upon the situation. There may be difficulties. We may have to face troubles. We have to strengthen ourselves and prepare ourselves to deal with them as effectively as possible (*Interruption*).

17.32 hrs.

RE: BUSINESS OF THE HOUSE

The Minister of Home Affairs (Shri Nanda): Now, I do not know whether there will be time for the Bill that we want to proceed with.

Mr. Speaker: And then, Members were anxious to know something about it—the rumour that they heard this morning.

Shri Hari Vishnu Kamath (Hoshangabad): We heard this morning in the lobbies about some assault on some—not the hon. Minister, thank God—guard, on one of his guards, the gunman as he is called. I do not know why the Minister should have a gunman by his side. It was an assault on the gunman. He is lying seriously injured in the hospital. Would the Government throw some light on this matter? I do not know why they are silent. (*Interruption*). Is the Home Minister unwilling?

श्री हुकम चन्द कच्छबाय (देवास) :
अध्यक्ष महोदय, वह हमला इन पर ही कर रहा था, लेकिन बीच में दूमरा धा गया। . . .
(अव्यवधान) . . . कल को हम पर भी हमला हो सकता है। मंत्री पर हमला होता है तो

क्या हम पर हमला नहीं होगा ? आप एन्क्वायरी कीजिये।

अध्यक्ष महोदय : अब वह एन्क्वायरी करायेंगे।

Now, we had two half-an-hour discussions. The Government is very anxious that the Delhi Administration Bill should be seen through, because it is very important. Probably they have persuaded all the Members who had sponsored those half-hour discussions, and they have agreed, I am told, that they will have it during the next session. Of course they will have to give fresh notice, and then they would be taken up. Now, we might proceed with the Delhi Administration Bill. Shri Madhu Limaye (*Interruption*).

There were three hours allotted; 2 hours and 10 minutes have been taken. Only 50 minutes remain.

Shri Hari Vishnu Kamath: How can we rush through the amendments? We will have to take a few hours more. Not less than two hours. (*Interruption*).

Mr. Speaker: Order order. We are not stopping anything.

Shri H. N. Mukerjee (Calcutta Central): The House wanted to adjourn today; but if the House wishes to push through this matter, and the Minister is perhaps anxious to have it through now, well, there is no time for it, and I cannot understand how this could be done. . . . (*Interruption*).

Shri Bada (Khargone): Sir, the whole procedure is out of order.

Mr. Speaker: There is no surprise in this. The Bill is on the Agenda. We have been dealing with it. It is partly discussed. The two Half-hour discussions must have taken one hour. If those hon. Members have agreed not to press their right to take up those discussions, we can proceed with this.

Shri Bhagwat Jha Azad (Bhagalpur): Sir, there is nothing unusual in the procedure adopted. Since the Delhi Administration Bill is an important Bill we have agreed to that being taken up. We only want that we should be given a chance in the next session to raise our discussion.

Shri Surendranath Dwivedy (Kendrapara): Sir, if they are really anxious that this should be passed, we may meet tomorrow.

Shri Hari Vishnu Kamath: Under Rule 15 you can decide. Rule 15 empowers you. They cannot dictate to you. They can have it either in the next session or tomorrow.

Mr. Speaker: If the Government is anxious that this must be passed in this session, hon. Members say that we may meet tomorrow.

Shri P. Venkatasubbalah (Adoni): Sir, it should be taken up and concluded today.

Mr. Speaker: What is the reaction of the Government?

Shri Nanda: Sir, we shall see it through tomorrow.

Shri Tyagi (Dehradun): Then let us adjourn now.

Shri Hari Vishnu Kamath: Then tomorrow we can take up the motion

relating to the Rules committee and also the other motion standing in my name.

Mr. Speaker: The work that is in hand is the discussion on the report of the Rules Committee.

Shri Tyagi: There will be no questions tomorrow.

Mr. Speaker: There was some opposition from the Congress side. They do not want to sit. Therefore, let me know whether the Government has decided that we sit tomorrow to pass this.

Shri Nanda: We shall sit tomorrow and finish it.

Shri Tyagi: So, we can adjourn now. We have to utilise the time tomorrow with the items left over.

Mr. Speaker: The business that is on today's Order Paper and has not been finished will be taken up tomorrow. We may adjourn now and meet again at 11.00 tomorrow.

17.39 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, May, 18, 1966/Vaisakha 28, 1888 (Saka).